

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. ST/293 /2008 – SM[BR]

Date 17/12/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SANWAL CABLES NETWORK
A-1/349, PASCHIM VIHAR, NEW DELHI.
M/S SANWAL CABLES NETWORK

C.S.T. DELHI

Appellant
Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 1598 / 2008-SM[BR] dated 10.12.2008
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.S.T. DELHI

17-B, I.P. ESTATE, IAEA HOUSE, NEW DELHI.

2. Adv. / Consult

MR.A.K.BATRA & ASSOCIATES

A-36, FIRST FLOOR, RAJOURI GARDEN, RING ROAD, N DELHI.

3 S.D.R

4 ~~J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

15 Office Copy

16 Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

**COURT NO. IV
Service Tax Appeal No. 293 of 2008 (SM)**

[Arising out of the Order-in-Original No. 23/VKG/CST/2008 dated 19/02/2008 passed by The Commissioner of Service Tax, New Delhi.]

For Approval and signature :

Hon'ble Shri Rakesh Kumar, Member (Technical)

1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
3. Whether their Lordships wish to see the fair :
copy of the order?
4. Whether order is to be circulated to the :
Department Authorities?

M/s Sanwal Cables Network

Appellant

Versus

CST, Delhi

Respondent

Appearance

None – for the appellant.

Shri A.K. Rastogi, Authorized Representative (DR) – for the
respondent.

CORAM : Hon'ble Shri Rakesh Kumar, Member (Technical)

DATE OF HEARING : 10/12/2008.

Final Order No. 1598/08-SM(BR) Dated : 10.12.08

Per. Rakesh Kumar :-

The appellant vide letter dated 04/12/2008 has informed that since the present case has been settled through Dispute Resolution scheme, he is withdrawing this appeal. Accordingly, ~~the~~ appeal is dismissed, as withdrawn.

(Dictated and pronounced in open court.)

(Rakesh Kumar)
Member (Technical)

PK